IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 14.03.2002

OA 111/2002

Dwarkanath Bhatnagar son of Shri Kashinath aged Kashinath aged about 61 years resident of 24, Krishna Bhawan, Vivekakanand Colony, Opposite Teja Ji Mandir, Kherli Phatak, Station Road, Kota (Rajasthan) and Ex-CTI (Amenities) C/o C.T.I. Railway Station, Ajmer.

....Applicant.

## **VERSUS**

- 1. Union of India through General Manager (E), Western Railway, Churchgate, Mumbai.
- 2. Divisional Railway Manager, Western Railway, Ajmer.

....Respondents.

Mr. K.L. Thawani, Counsel for the applicant.

## CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman Hon'ble Mr. A.P. Nagrath, Member (Admn.)

## ORDER

## PER HON'BLE MR. O.P. GARG, VICE CHAIRMAN

The applicant is challenging the seniority list on the basis of decisions in OA No. 59/92, filed by Bhanwarlal Meena, decided on 8.11.95 by Jaipur Bench and OA No.  $31^{\circ}/97$ , filed by Asharam

Purohit, decided on 25.1.2001 by Jodhpur Bench. It appears that applicant represented to the departmental authorities to give him the benefit of the aforesaid decisions as both Bhanwarlal Meena and Asharam Purohit are junior to him. The departmental authorities have informed the applicant that the decision dated 25.1.2001, passed in OA No. 310/97, by the Jodhpur Bench in Asharam Purohit case engaging attention in Hon'ble High Court, which has already been admitted. Without going into the merits and averments in the OA, we are inclined to dispose of this OA at this stage with the observation that after decision of the writ peition filed by the respondent department in the case of Asharam Purohit, benefit of that case be extended to the applicant also.

(A.P. NAGRATH)

MEMBER (A)

(O,P. GARG)

VIĆE CHAIRMAN